

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.  
No.3A, 1<sup>st</sup> Main Road,  
Ashok Nadavanam,  
Kuppaththumedu,  
Soranchery Post-600072,  
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner  
N M Road,  
Avadi-600 054

2. Tamil Nadu Pollution Control Board,  
Rep.by its Member Sectary,  
Chennai.

3. The District Collector,  
1<sup>st</sup> Floor Collectorate,  
Thiruvallur.

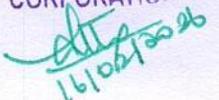
..Respondents.

**FURTHER STATUS REPORT-IV FILED BY THE 1<sup>st</sup> RESPONDENT**

I, Mrs.Saranya, I.A.S, D/o. of Thiru. Ramachandran aged about 31 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1<sup>st</sup> Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1<sup>st</sup> respondent herein.
2. I submit that the above application filed by the applicant praying for the following reliefs:



**COMMISSIONER**  
**AVADI CITY MUNICIPAL CORPORATION**  
  


A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed previous reports 02.01.2025, 11.02.2025, 10.04.2025 and 29.06.2025, with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the earlier reports of this respondent this Hon'ble Tribunal directed this respondent to file a report regarding quantification of legacy wastes and the bio-mining after the completion of DPR is made ready.
5. With regard to the orders of this Hon'ble Tribunal, the MCCs were constructed under the scheme of Clean India 2.0, in Sekkadu Compost Yard situated at Ward-37, Zone-4, tender was called for on 16.12.2024 the work given as a lowest bidder, for one Material Recovery Facility (MRF) Semi-Automatic with 50 TPD was commenced and the project work of foundation, basement work is going on, which will be completed in another 6 months then finished by installing the

machinery and it will be commissioned 60% of the work are completed.

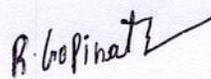
6. With regard to the Legacy wastes, part of them are removed and also in the process of completing the same in a month.
7. In furtherance to the earlier report as per 15<sup>th</sup> Central Finance Commission -2024-25 Tied Grant in Zone 4 Sekkadu Compost Yard, completed the compound wall, by called for tender on 05.08.2025, as a lowest bidder tender was given on 18.08.2025 to M/s. Sadha Constructions are going on, on completion of which, the possibility of the seepage water reaching the river Coovum will be stopped.
8. Furthermore, through the solid waste management project, non-biodegradable garbage, like plastic waste, and shoes, clothes were collected to the 10.1 tonne quantities were Baled and sent to cement factory for processing.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 15<sup>th</sup> day of February, 2026.

  
Commissioner,  
Avadi city Municipal Corporation

  
16/02/2026

  
Counsel for 1<sup>st</sup> Respondent

**BEFORE THE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**STATUS REPORT FILED  
BY 1<sup>ST</sup> RESPONDENT  
AVADI CITY MUNICIPAL  
CORPORATION.**

M/s. RA. GOPINATH-549/2005  
Counsel for Respondent-1

STANDING COUNSEL FOR  
AVADI MUNICIPAL CORPORATION.

9840889987